

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:6997  
ANSWERED ON:11.05.2000  
INDICATION OF CONTENTS ON AERATED DRINKS BOTTLES  
SU THIRUNAVUKKARASAR

**Will the Minister of CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government are aware of the fact that soft drinking companies have not indicated the contents on their products; and
- (b) if so, the steps taken by the Government to ensure that contents are indicated on all aerated drinks bottles?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION

(SHRI V.SREENIVASA PRASAD)

(a) & (b): Under the provisions of the Standards of Weights and Measures (Packaged Commodities) Rules, 1977, declaration of net quantity, in terms of the standard units of weight or measure, is a mandatory requirement. Non-declaration of the said information attracts penal provisions. The enforcement of the provisions of the said Rules rests with the States/UT s. In case of detection of violation, action is taken in accordance with the provisions of the Rules.